

12.15 hrs.

PAPER LAID ON THE TABLE

NOTIFICATION UNDER REPRESENTATION OF PEOPLE ACT.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to lay on the Table a copy of Notification No. S.O. 372(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 1972 making certain amendment in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Kerala, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-3465/72.]

PARLIAMENTARY COMMITTEES
—SUMMARY OF WORK

SECRETARY: Sir, I lay on the Table a copy of the "Parliamentary Committees—Summary of Work" pertaining to the period March, 1971 to May, 1972.

12.16 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 17th August, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at

its sitting held on the 21st August, 1972, agreed without any amendment to the Public Debt (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 17th August, 1972."

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to present a statement showing Supplementary Demands for grants in respect of the Budget (General) for 1972-73.

12.17 hrs.

RE: INCIDENTS AT SHAHDARA—
Contd.

श्री जगन्नाथराव जोशी : अध्यक्ष महोदय, माननीय राजबहादुर कुछ कहना चाहते थे।

SHRI JYOTIRMOY BOSU: We are the elected representatives of the people here, and we are coming here to do our duty to the people. We are not here to watch a circus show. . .

MR SPEAKER: He did not do his duty yesterday. We know it. I have to inform the House. . .

SHRI JYOTIRMOY BOSU: I am very sorry:

अध्यक्ष महोदय : शॉर कमें में कोई बात नहीं बनती।

श्री इन्द्रजीत गुप्त : मिनिस्टर साहब कुछ कहना चाहते हैं।

अध्यक्ष महोदय : मुझ पता नहीं कि वह क्या कहना चाहते हैं।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I would certainly convey your ruling to the hon. Minister concerned that he should make a factual statement tomorrow. If the House be so pleased, he is also prepared to accept a short notice question tomorrow.